

ITEM NO.46

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SSpecial Leave to Appeal (Crl.) No(s). 7857/2022

(Arising out of impugned final judgment and order dated 26-07-2022 in CRMBA No. 13762/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ASHISH MISHRA ALIAS MONU

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

([HEARD BY : HON'BLE SURYA KANT AND HON'BLE J.K. MAHESHWARI, J.]As per Hon'ble Court's order dated 25.01.2023 matter is to be listed as soon as the report is received from the Trial Court.

(IA No. 167449/2022 - APPLICATION FOR PERMISSION, IA No. 122127/2022 - EXEMPTION FROM FILING O.T., IA No. 164803/2022 - EXEMPTION FROM FILING O.T., IA No. 152757/2022 - EXEMPTION FROM FILING O.T., IA No. 127590/2022 - EXEMPTION FROM FILING O.T., IA No. 122135/2022 - INTERVENTION/IMPLEADMENT, IA No. 127589/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES & IA No. 122134/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 13-02-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s)

Mr. Sidharth Dave, Sr. Adv.
Mr. T. Mahipal, AOR
Mr. Daleep Dhyani, Adv.
Mr. Pankaj Sharma, Adv.
Mr. Ashutosh Kumar Sharma, Adv.
Mr. Achal Kumar Mishra, Adv.
Mr. Kshitij Mudgal, Adv.
Ms. Vidhi Thakker, Adv.
Ms. Ayushi Mittal, Adv.
Mr. Kartik Arora, Ad.

For Respondent(s)

Mr. Prashant Bhushan, AOR
Mr. Rahul Gupta, Adv.
Ms. Alice Raj, Adv.

Mr. Anurag, Adv.

Ms. Ruchira Goel, AOR

Mr. Adit Jayeshbhai Shah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Letters dated 01-02-2023 and 07-02-2023 sent by First Additional District and Sessions Judge, Lakhimpur Khiri, U.P. have been perused.

We appreciate that the learned Presiding Officer has taken prompt and necessary action to ensure that the summoned witnesses remain present in Court.

With a view to ensure that trial proceedings can run smoothly and no impediment is caused by anyone, it is directed that the accused persons and one family member of each victim/complainant shall be permitted to attend the Court proceedings along with their respective counsels in both the First Information Reports.

Post the matter on the date fixed.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)